

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/1069/2020

This the 10th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Amar Nath

.....Applicant

(Advocate:- Mr. Ankesh Chandel-Not Present)

Versus

1. U.T. of J&K and Ors

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.61/1069/2020) arises out of SWP No. 2417/2015, wherein relief is claimed against Sahastra Seema Bal (S.S.B.). This Tribunal does not have jurisdiction in respect of the employees of Sahastra Seema Bal (S.S.B.). The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**